

FIR No.1963/15

PS.Shakarpur

27.08.2020

Present: Sh. Ravi, Ld. Counsel for applicant (through video conferencing).

Vide this order, I shall dispose of the application moved by applicant for seeking cancellation of the superdarinama qua vehicle bearing registration no. UP-16-CT-3260.

In view of the directions contained in the Office Order No.26/DHC/2020 Dated 30.07.2020, Order bearing No.322/RG/DHC/2020 Dated 15.08.2020 of the Hon'ble High Court of Delhi and office order no. 5757-5777/Judl.Br./East/KKD Dated 16.08.2020 of Ld. District & Sessions Judge, East, the present application is taken up for hearing through video conferencing.

It is stated that the applicant is facing financial crises and wish to sell the above-mentioned vehicle. Therefore, it is prayed that the superdarinama qua the above-mentioned vehicle be cancelled.

Heard and perused.

Reply filed by the IO. Same is perused.

As per reply, the said vehicle has been released to the rightful owner on superdari and the superdarinama is annexed with the case file wherein the NDOH is 02.09.2020. It is prayed that the present application be put up with file on date fixed.

Hence, put up on 02.09.2020.

Copy of this order be sent to Ld. Counsel for applicant through electronic mode.

  
( RENU CHAUDHARY)  
MM-04/East/KKD/Delhi/27.08.2020

FIR No.300/19  
PS. Laxmi Nagar  
27.08.2020

Present: Sh. Jitender Khullar, Ld. Counsel for applicant (through video conferencing).

This is an application U/Sec. 156 (3) Cr.P.C filed on the official e-mail I.D. of the Court by the complainant seeking directions to the SHO/IO to conduct proper investigation against the accused persons.

In view of the directions contained in the Office Order No.26/DHC/2020 Dated 30.07.2020, Order bearing No.322/RG/DHC/2020 Dated 15.08.2020 of the Hon'ble High Court of Delhi and office order no. 5757-5777/Judl.Br./East/KKD Dated 16.08.2020 of Ld. District & Sessions Judge, East, the present application is taken up for hearing through video conferencing.

It is stated that the above-mentioned FIR was registered against the accused persons on 16.09.2019 pursuant to the directions/orders of the Court upon a complaint U/Sec. 156 (3) Cr.P.C and even after registering the FIR, proper investigation has not been conducted by the IO.

Heard and perused.

Let status report be called from the IO/SHO concerned for NDOH.

Put up on 31.08.2020.

Copy of this order be sent to Ld. Counsel for applicant through electronic mode.

( RENU CHAUDHARY )  
MM-04/East/KKD/Delhi/27.08.2020

E. FIR No.0626/20  
PS. Laxmi Nagar  
27.08.2020

Present: Applicant is present (through video conferencing).  
IO/HC Surender (through video conferencing).

Vide this order, I shall dispose of the application moved by applicant for release of mobile IMEI No. 868301044345299 & 868301044345281 on superdari..

In view of the directions contained in the Office Order No.26/DHC/2020 Dated 30.07.2020, Order bearing No.322/RG/DHC/2020 Dated 15.08.2020 of the Hon'ble High Court of Delhi and office order no. 5757-5777/Judl.Br./East/KKD Dated 16.08.2020 of Ld. District & Sessions Judge, East, the present application is taken up for hearing through video conferencing.

Reply to the application has been filed by the IO. Perused. As per the reply of the IO, the mobile phone recovered in the present FIR number does not match with the description (IMEI No.) mentioned by the applicant in her application.

In view of the report filed by the IO, the present application is dismissed and disposed of accordingly.

Copy of this order be sent to applicant through electronic mode.

( RENU CHAUDHARY)  
MM-04/East/KKD/Delhi/27.08.2020

FIR No.000357/20

PS. YDM

27.08.2020

Present: None for applicant.  
IO/SI Devi Dutt (through video conferencing).

Vide this order, I shall dispose of the application moved by applicant for release of mobile phone make VIVO SI.

In view of the directions contained in the Office Order No.26/DHC/2020 Dated 30.07.2020, Order bearing No.322/RG/DHC/2020 Dated 15.08.2020 of the Hon'ble High Court of Delhi and office order no. 5757-5777/Judl.Br./East/KKD Dated 16.08.2020 of Ld. District & Sessions Judge, East, the present application is taken up for hearing through video conferencing.

Reply to the application has been filed by the IO. Perused.

It is stated that the applicant has mentioned the wrong FIR number in the present application. The mobile VIVO SI, IMEI NO.863720047510556 was recovered in E-FIR No.245/20 and is lying in Malkhana of PS YDM in case FIR No.248/20.

None is present on behalf of applicant for clarification.

In view of the abovesaid facts and the report of the IO, the present application is dismissed and disposed of accordingly.

Copy of this order be sent to Ld. Counsel for applicant through electronic mode.

( RENU CHAUDHARY )  
MM-04/East/KKD/Delhi/27.08.2020